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**NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 17/04/2017 AT 10.30 AM**

**PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL
SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL**

**APPLICATION NUMBER :
PETITION NUMBER : TCP/202/2016
NAME OF THE PETITIONER(S) : Sreeram Sarath & another
NAME OF THE RESPONDENT(S) : M/s Phykon Solutions Private Limited & 4 others
UNDER SECTION : 397/398**

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1) K. RAMASAMY

G.V. MOHAN KUMAR

Counsel for Respondents

G. V. Mohan

2. K. Gowtham Kumar

Counsel for Petitioners

K. Gowtham

ORDER

Counsel representing both the parties are present and have suggested the name of Shri K Agoramurthi, Regional Director (Retd), Ministry of Corporate Affairs, for his appointment as Valuer to determine the true and fair value of the shares of 1st respondent company. Since the name has been suggested by both the parties, we hereby appoint Shri K Agoramurthi as Valuer to determine the true and fair value of the shares of 1st respondent company. He is also authorised to appoint a Chartered Accountant, if needed, to seek his assistance in determining the true and fair value of the shares and submit a report within six weeks from the date the copy of this order is received. Both the parties are directed to cooperate and assist the Valuer by providing the required documents and other necessary informations. The Valuer is also authorised to fix his remuneration as per the practice in vogue. The remuneration of the Chartered Accountant, if engaged by him shall be fixed by the Valuer. In this connection, Both the parties shall bear the cost 50:50. The Registry is directed to post the matter before this Bench after receipt of the report of the Valuer for further proceedings.

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K. Anantha Padmanabha Swamy)
Member (Judicial)